

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 308/ND/2019

In the matter of :

Vama Apparels (India) Pvt. Ltd

.. PETITIONER

Vs.

SSIPL Lifestyle (P) Limited

.RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 17.7.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor :

For the Respondent/Corporate Debtor : Mr. Abhinav Sharma, Advocate

For the Intervener

: Mr. Mohd. Kamran, Ms. Swet Shikha, Advocates

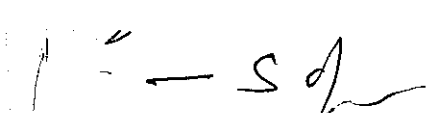
ORDER

Learned Counsels for the parties are present and represent that the matter in relation to the mediation is pending before the Hon'ble High Court of Delhi and the matter has been referred to the Mediation Cell and in the circumstance, seeks for adjournment.

Taking into consideration the said representation, this matter is adjourned to 04.9.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit